

From

Registrar General High Court of Uttarakhand Nainital.

To

All the District Judges, State Judiciary, Uttarakhand

C.L. No. 06 UHC/DR(I)-X-9-1/2013

dated: May 03, 2013

Sub: Regarding compliance of inspection note recorded by the High Court or by the District Judge.

Sir,

On the above noted subject, I have been directed to inform you that the Court views with concern, a general tendency on the part of the District & Sessions Judges to overlook the instructions issued by it, from time to time, particularly in the matter of inspection of Subordinate Courts. An occasional lapse may be overlooked but a repeated breach of these instructions betrays a lack of appreciation of the object of such instructions.

All the District Judges are advised to keep handy at one place a complete list of the directions issued by the Court on the subject of inspection. A cursory glance at these instructions immediately before an inspection is made would focus the attention of the Inspecting Officer on the points requiring his attention and would make the inspection much more methodical and useful than an average inspection is at present.

An inspection carried out in the spirit of a mere formal compliance of the instructions issued by the Court is bound to defeat the very object of such inspections and can not lead to any useful results. The most common defect noted in the inspection note are indicated below:-

- (a) Inspections are not made regularly. To Avoid these District Judges should maintain a statement showing the dates on which various Courts and offices were inspected by Presiding Officer or by the District Judges. This statement should be examined by the District Judge from time to time and necessary instruction issued to the Presiding Officer of the Court subordinate to him. It will also remind him about his own inspections.
- (b) Inspections are not done in the prescribed manner. If each officer adopts his own method, there can be no uniformity. This leads to confusion. The method indicated by the Court should be adhered to so far as practicable. Copies of inspection notes should, as a rule, be forwarded to this Court within a month from the date of inspection.
- (c) Full particulars of cases pending in this Court or any other court on account of which proceedings are held up in the subordinate court inspected are not always found in the inspection notes and this entails much avoidable correspondence. In future, full particulars of such cases should be given in the notes.



Confidential notes will be submitted by the District Judge along with the inspection note about presiding officers who have failed to comply with the directions issued in the such concerning inspection note of the Court or of the District Judge.

I am further directed to say that sometimes it occurs that the inspection notes of a Court made by a District Judge or Additional District Judge do not reach the Court concerned until the officer who was presiding at the time of the inspection has been transferred. District Judges should see that whenever this occurs, a copy of the note is sent to the officer concerned wherever he may be.

You are, therefore, requested to kindly bring the aforesaid direction into the notice of all concerned and ensure compliance of the aforesaid direction in letter and spirit.

Yours faithfully,

(Ram Singh)

No. ? ₹ 10 UHC/D.R.(I)/

/2013

dated: Mayo3, 2013

Copy forwarded for information to:

- 1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
- 2. Judge, Family Courts, Hardwar, Pauri Garhwal, Nainital, U. S. Nagar, Roorkee, Dehradun, Rishikesh.
- 3. Officer-in-charge, NIC, High Court.

4. Guard File.

Registrar General